

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.547/2018

This the 14th day of December, 2018

Coram : Hon'ble Shri M.C.Verma, Judicial Member

Babita Brahmdev Madan
Daughter of Shri Brahmdev Madan
Age 51 years,
Residing at : A/15, Padmaprabhu Nagar Society
IOC Road, "D" Cabin
Sabarmati 380019..... Applicant

(By Advocate : Shri Sadik Ansari)

VERSUS

1. The General Manager
Western Railway, Churchgate
Mumbai 400 020.
2. The Divisional Railway Manager
Office of DRM, Western Railway,
Pratapnagar,
Vadodara 390 004 Respondents.

O R D E R – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Heard. It is the matter relating to family pension. Applicant claiming that she is divorcee daughter of deceased employee of the respondents is entitled to get family pension. According to pleading of the OA, case of the applicant for family pension was rejected by the respondents vide Order dated 23.10.2008. Having glance of documents attached to the OA, particularly of Annexure A-7, it reflects that case of the applicant was rejected firstly on 21.5.2018. Pleading of OA is absolutely silent for said rejection vide Order dated 21.5.2018 nor such rejection order has been placed on record. It is inquired from learned counsel as to why it was not disclosed in pleadings and learned counsel submits that unfortunately material mistake remains and that he may be allowed to withdraw this OA, with liberty to file fresh OA with comprehensive facts. Request as

has been made is acceded to. Instant OA thus stands dismissed as withdrawn with liberty to applicant to file fresh OA. Fresh OA, in case it is filed, shall be dealt with on its own merits.

(M.C.Verma)
Member (J)

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